

STATEMENT

Reported cases of Dog Bite and Deaths due to rabies in States/U.Ts. in India during 1987 and 1988 (Provisional)

Sl. No.	States/U.Ts.	1987		1988		Period upto
		C	D	C	D	
1.	Andhra Pradesh	1199	92	887	53	Nov. 88
2.	Arunachal Pradesh	2	2	1	1	Oct.88
3.	Assam	309	7	415	8	June 88
4.	Bihar	175	2	619	2	July,88
5.	Goa	29	15	17	12	Nov.88
6.	Gujrat	11953	13	61	19	Dec.88
7.	Haryana	1267	-	2	-	Dec.88
8.	Himachal Pradesh	5	-	-	-	May 88
9.	Jammu & Kashmir	175	-	240	-	Dec.88
10.	Karnataka	3282	32	2967	35	Nov.88
11.	Kerala	389	40	35	25	Nov.88
12.	Madhya Pradesh	1458	15	941	6	Dec.88
13.	Maharashtra	301	301	347	347	Dec.88
14.	Manipur	8	-	-	-	Nov.88
15.	Meghalaya	225	2	61	-	Aug.88
16.	Mizoram	74	-	18	-	Oct.86
17.	Nagaland	62	-	132	5	Nov.88
18.	Orissa	922	34	+	+	
19.	Punjab	3	1	3	-	Oct.88
20.	Rajasthan	1846	6	533	5	Oct.88
21.	Sikkim	368	-	48	-	March,88
22.	Tamil Nadu	786	3	132	1	July,88
23.	Tripura	19	1	-	-	Oct.88
24.	Uttar Pradesh	597	-	567	-	Sept.88
25.	West Bengal	+	+	+	+	
26.	A & N Islands	-	-	1	-	Dec.88
27.	Chandigarh	4	-	4	-	July.88
28.	D & N Haveli	10	-	4	-	Dec.88
29.	Delhi	194	21	222	19	Nov.88
30.	Lakhsdweep	-	-	-	-	Dec.88
31.	Pondicherry	11	10	14	7	Dec.88
		25,673	597	8,268	545	

Note: C = Cases, D = Deaths, = Nil, + = Not available

1. Data is provisional and not comparable due to ill defined coverage

Source- C.B.H.I., New Delhi

**Bamboo and Softwood for Rayon
Factories in Kerala**

AND FORESTS be pleased to state:

1088. SHRI MULLAPPALLY RAMACHAN-
DRAN: Will the Minister of ENVIRONMENT

(a) the total quantity of bamboo and

softwood required per day by rayon factories in Kerala;

(b) the details of these factories and the forests from where the raw materials are procured for them;

(c) whether deforestation for this purpose has adversely affected ecology in the state; and

(d) if so, the steps taken for compensatory afforestation?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) The total quantities of bamboo and eucalyptus required by rayon factory in Kerala are 15 MTS and 457 MTS, respectively.

(b) Grasim Industries Limited, Mavoor, supplies rayon pulp for rayon factory. Eucalyptus is supplied from existing state plantations and bamboo from reserve forests in Northern Region following Silvicultural principles.

(c) and (d). There is no adverse effect on ecology. Question of compensatory afforestation does not arise as no forest land is being diverted for non-forestry purposes.

Conservation and Expansion of Forests

1089. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Centre has allocated any specific funds to the States for the conservation and expansion of forest;

(b) if so, the details of such funds extended to the State of Kerala;

(c) whether specific forests have been identified under this project; and

(d) if so, the details of forests identified in Kerala for conservation during 1988-89?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI):(a) and

(b). Union Government has sanctioned to the Government of Kerala Rs. 24.82 lakh for the year 1986-87 and Rs. 52.21 lakh for the year 1987-88, for the development of infrastructure for the protection of forests from biotic interference.

(c) Yes, Sir

(d) Twelve forest divisions namely Trivandrum, Punalur, Konni, Ranni, Kottayam, Kothamangalam, Munnar, Chalakudy, Trichur, Nilambur, Palghat and Tellicherry have been identified for protection of forests from biotic interference.

Protection of Beaches

1090. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Union Government have proposed any steps for the protection of beaches, consequent upon the Supreme Court's directives to the Coastal States;

(b) if so, the details thereof;

(c) whether any directions have been issued by Union Government to the Coastal States, before or after the said Supreme Court directives for the protection of beaches;

(d) if so, the details thereof; and

(e) the names of the Coastal States which have failed to protect the beaches?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) to (e). In a recent order, the Supreme Court of India disposed off a writ petition on protection of beaches stating that the Union of India has given environmental guidelines for development of beaches and is taking steps to enforce the guidelines. As a follow-up of the Prime Minister's directive of November 27, 1981, the Ministry prepared environmental guidelines for development of beaches and circulated it to all the Coastal States. In